

Open Court.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,

ALLAHABAD.

....

original Application No. 514 of 2002.

this the 8th day of May 2002.

HON'BLE MR. RAFIQ UDDIN, MEMBER(J)

Ajit Kumar Singh, S/o late Roop Singh, Ex-IX R/C and
W/CPU, Quarter no. 29/A/II (Guard Colony), P.O. Chopan,
District Sonbhadra.

Applicant.

By Advocate : Sri K.N. Tripathi.

Versus.

1. Union of India through the General Manager,
Eastern Railway, Calcutta.
2. Divisional Railway Manager, Eastern Railway,
Dhanbad.

Respondents.

By Advocate : Sri K.P. Singh.

O R D E R (ORAL)

The applicant seeks directions to the respondents to re-engage him either hot wheather waterman or casual labour on the basis of his working days. It appears that earlier the directions were issued to the respondents in O.A. no. 318 of 2000 filed by the applicant to decide the pending representation of the applicant. Now vide order dated 20.4.2001, the respondents have considered and decided the representation of the applicant in which it has been stated that the applicant had worked for 67 days i.e. from 10.5.85 to 15.7.85, for which he was duly paid. However, the applicant did not acquire the temporary status, therefore, the question of his screening for Group 'D' post did not arise. It is also mentioned that the applicant did not file any representation

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before the respondents till he filed the O.A.

2. I have heard the learned counsel for the parties and have gone through the record of the case.

3. Since the applicant had admittedly worked for 67 days only as hot wheather waterman during the ~~period~~ year 1985 and also he did not acquire the temporary status as per the instructions of the Railway Board on the subject, no such directions can be issued to the respondents to re-engage the applicant.

4. Considering the facts and circumstances of the case, it is provided that the respondents may consider the case of the applicant for his re-engagement as hot weather water man, if it is ~~so~~ permissible under the rules, as per his seniority based on his working days as and when the same is available. The O.A. disposed of as above without any order as to costs.

Ranji Reddy
MEMBER (J)

GIRISH/-